

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 167**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy ..... Applicant/petitioner  
v.  
M/s. Granite Gate Properties Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 05.12.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

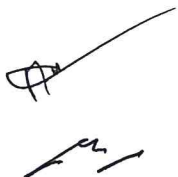
For the RP	Mr. Sanyam Saxena, Adv.
For the IRP	Mr. Manoj Kumar Garg, Adv. for Mr. P.S. Soni, Former IRP
For CA-1905(PB)/2019	Ms. Varstla Banerjee & Mr. Kunal Godwani, Adv.
For the Respondent	Mr. Sahil Sehti & Mr. Shivam Sharma, Adv.
For the Petitioner	Mr. Anand Chibbar, Sr. Adv. with Mr. Rakesh Kumar, Mr. Pulkit Deora & Ms. Sylvine Sarmah, Adv.
For the Previous AR	Mr. Rakesh Kumar & Mr. Sahil Dhawan, Adv.
For CA-2527(PB)/2019	Ms. Krati Choudhan, Adv.
For CA-2565(PB)/2019	Mr. Atul Kumar Singh, Adv.

**ORDER**

**CA-2714(PB)/2019**

Progress report and status report filed by the IRP Mr. Rishi Kapoor, Adv. in respect of conducting the proceedings of 11<sup>th</sup> CoC meeting dated 21.11.2019 are taken on record Subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-2714(PB)/2019 stands disposed of.



**CP. No. (IB)-1248(PB)/2018**

On behalf of the IRP Mr. Garg, Ld. Counsel states that record has been handed over to the newly appointed RP Mr. Chander Prakash. However, on behalf of Mr. Chander Prakash it is represented that entire record has not been handed over. The remaining record, if any, shall be handed over within a week. On behalf of previous AR Mr. Rakesh Kumar, Ld. Counsel has pointed out that the entire record has been handed over to newly appointed AR Ms. Rakesh Verma.

List on 10.01.2020.

— Sd —

(M.M. KUMAR)  
PRESIDENT

— Sd —

(S.K MOHAPATRA)  
MEMBER (TECHNICAL)

05.12.2019  
Ritu Sharma